

**Ad-Hoc Appointments in A and N Islands**

**3837. SHRI MANORANJAN BHAKTA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the employees working on ad-hoc basis under categories A, B and C Posts in Andaman and Nicobar Islands as on October 31, 1991 and since when they are working;

(b) whether Government propose to regularise them;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). The information is being collected and shall be laid on the table of the House.

- (a) whether any proposal to provide domestic electric connection to residents of Bank Colony, Shahdra, Delhi and Jharera Village under Delhi Cantt; and  
(b) if so, the steps taken to provide the same and the time by which electric connections will be provided there?

[Translation]

**Electric Connection to Residents of Bank Colony, Shahdara and Jharera Village**

**3838. SHRI RAM PRASAD SINGH:** Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to refer to the reply given to Unstarred Question No. 4241 on September 4, 1990 and state:

(a) whether information mentioned in reply to the above referred question has since been collected;

(b) if so the details thereof; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c). The requisite information pertaining to Lok Sabha Unstarred Question No. 4241 for 4th September, 1990 has since been collected and is furnished below:

(a) and (b). According to the D request has been received from the concerned Residents Welfare Association for electrification of the Bank Colony, Shahdra. Since the Colony has been developed by a private agency in a rural area, its electrification is not covered under the normal rules of DESU. However, a general question regarding electrification of such colonies in Delhi has already been taken up by DESU with the Delhi Administration. As regards the Jharera village, it falls in Delhi Cantt., and any new scheme for electrification of this village is required to be sponsored and financed by the Delhi Cantonment Board. However, DESU is giving electric connections to the consumers in this village from the nearby main subject to technical feasibility, completion of usual commercial formalities and production of a No Objection Certificate from the Delhi Cantonment Board.

The above information has already been furnished to the Ministry of Parliamentary Affairs/Lok Sabha Secretariat.

**Power Rates in States**

3839. SHRI SHIV SHARAN VERMA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether information regarding above

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(a) The rate at which, power is being supplied to various States;

(b) Whether the Government have received any request for reducing the rate of power supplied to Tamil Nadu; and

(c) If so the action taken thereon?

The above information has already been

mentioned question has since been collected; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). The requisite information pertaining to Lok Sabha Unstarred Question No. 2818 for 13th August, 1991, has since been collected and is furnished below:

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(a) The rate at which power is being supplied by various Central Generating Corporations to various States/State Electricity Board Station-wise is given in attached statement

(b) and (c). There is no proposal under consideration of Government for reducing the rate of power supplied to Tamil Nadu.

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furnished to the Ministry of Parliamentary Affairs/Lok Sabha Secretariat in fulfilment of the assurance given.